dacoits kidnapped three Indian nationals from village Madasar along with seven camels and took them to Pakistan territory. The Indian nationals were later let off and they returned to their village. The camels were not returned.

(b) A detailed report about the incident and the action taken bj the Rajasthan authorities is awaited. On its receipt the question of taking further action, at Central Government level, will be examined.

PAPERS LAID ON THE TABLE

AMENDMENTS IN THE TEXTILES (PRODUCTION BY POWERLOOMS) CONTROL ORDER, 1956

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notifications, S.R.O. No. 3719, dated the 16th November, 1957, publishing certain amendments in the Textiles (Production by Powerlooms) Control Order, 1956. [Placed in Library. See No. LT-417/57.]

AMENDMENT IN THE EMPLOYEES' PRO-VIDENT FUNDS SCHEME, 1952

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): Sir, I beg to lay on the Table, under subsection (2) of section 1 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification S.R.O. No. 3565, dated the 31st October, 1957, publishing an amendment in the Employees Provident Funds Scheme, 1952, [Placed in Library. See No. LT-428/57.]

SEVENTH ANNUAL REPORT OF THE UNION PUBLIC SERVICE COMMISSION AND GOVERNMENT MEMORANDUM THEREON.

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, with your

permission, on behalf of Shri B. N. Datar, I beg to lay on the Table, under clause (1) of article 323 of the Constitution, a copy each of the following papers:—

- Seventh Annua) Report or the Union Public Service Commission for the period 1st April, 1956 to 31st March, 1957.
- (ii) Government Memorandum on the Report explaining the reasons for non-acceptance or the Commissions advice in one case.

[Placed in Library. See No LT-427/57.]

ALLOTMENT OF TIME FOR THE CONSIDERATION OF THE CENTRAL EXC SES AND SALT (AMENDMENT) BILL, 1957

MR. CHAIRMAN: I have to inform Members that under Rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one hour for the completion of all stages involved in the consideration and return by the Rajya Sabha of the Central Excises and Salt (Amendment) Bill, 1957, including the consideration and passing of amendments, if any, to the Bill.

THE INDIAN POST OFFICE (AMENDMENT) BILL, 1957

THE MINISTER OF INFORMATION AND BROADCASTING (Dr. B. V. KESKAR): Sir, on behalf of Shri Lai Bahadur, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898."

The motion was adopted.